

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES

LOK SABHA

UNSTARRED QUESTION NO-2447

ANSWERED ON 10/12/2024

RIGHTS OF PERSONS WITH DISABILITIES

2447. SHRI SURESH KUMAR KASHYAP

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Central Government is planning to direct the State Governments to follow the guidelines, rules and regulations of Rehabilitation Council of India (RCI) for determining the eligibility of teachers to teach students with disabilities;

(b) if so, the details thereof, particularly in Himachal Pradesh;

(c) whether the Government propose to approve qualification obtained from National Institute of Speech and Hearing (NISH) as a qualification for recruitment of teachers; and

(d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI B.L. VERMA)

(a) to (b) Rehabilitation Council of India (RCI) has been established under the Rehabilitation Council of India Act, 1992, enacted by the Parliament to regulate and monitor the training programmes in the field of disability rehabilitation and special education, to maintain in the Central Rehabilitation Registrar (CRR) and to promote research in disability rehabilitation and special education and the matters connected therewith or incidental thereto.

(c) to (d) RCI has standardize course curriculum for Human Resource Development under 16 categories of rehabilitation professional/personnel. RCI has prepared and circulated Model Recruitment Rules, 2021 mentioning the required qualifications for selection of teachers.
